## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1179 ANSWERED ON:30.11.2012 CHILD CARE CENTRES Gandhi Smt. Maneka Sanjay

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the number of registered child care centres and institutions in the country, State/Union Territory-wise;
- (b) whether the Government has taken note of number of unregistered child care centres and institutions operating in the country;
- (c) if so, the details thereof; and
- (d) the steps taken/proposed to be taken by the Government against such centres/institutions?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): Child Care Institutions (CCIs) can be set up under one of the three Acts, namely, Women's and Children Institution (Licensing) Act, 1956 or Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960, as may be applicable in the State/UT and Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act). License/ recognition/registration under these legislations is given by the State Government/UT Administrations.

The Government, in the Ministry of Women and Child Development is administering the JJ Act and is providing financial assistance, under the Integrated Child Protection Scheme (ICPS), to State Governments/UT Administrations for setting up and maintenance of CCIs under the JJ Act for children in difficult circumstances. The Ministry of Women and Child Development maintains data only of CCIs assisted under ICPS. The State-wise details of number of various types of CCIs financially assisted so far under ICPS, is at Annex.

The Government, in the Ministry of Women and Child Development is pursuing vigorously with all State Governments and Union Territory Administrations to register all CCIs under the JJ Act. Simultaneously, State Governments/Union Territory Administrations have also been advised to conduct survey at the district level to identify such institutions that are not registered and the organisation may be urged to register under the JJ Act immediately failing which their registration/ recognition/license under any other legislation may be withdrawn and children shifted to other CCI under the JJ Act.